

**NATIONAL COMPANY LAW TRIBUNAL
COURT No. – I, MUMBAI BENCH**

*** **

**IA No. 2519/2020
in
CP(IB) No. 3271/MB/2018**

**ZEE Entertainment Enterprises Limited
V/s
Jupiter Broadcast (P) Limited**

*** **

Dated 4th February, 2021

ORDER

Sr. No.11

The matter is taken up on VC.IA No.2519 of 2020 is an Application filed under Section 12A of the Code by the RP for withdrawal of the Company Petition admitted against the Corporate Debtor.

The Counsel for the Applicant submits that the matter has been amicably settled between the parties and they have entered into the consent terms during November, 2020. The consent terms are enclosed with the Application. We have noticed that Para 4 of the Consent terms provides the terms of payment and the post-dated cheques have also been issued.

Further the Corporate Debtor has also filed Form FA, expressing his willingness to withdraw these proceedings. The Counsel for the RP further submits that the Applicant herein was the creditor who has filed the claim during CIRP and the Petitioner is the only member of CoC. In view of the fact that the Application is in consonance with Section 12A of the Code, this Application is allowed. The CP is dismissed as withdrawn. The Corporate Debtor is released from the rigors of CIRP.

**Sd/-
V. NALLASENAPATHY
Member (Technical)**

**Sd/-
JANAB MOHAMMED AJMAL
Member (Judicial)**